

**MODILAL DHANRAJ PAMECHA**  
**INSOLVENCY PROFESSIONAL**

C-802, Padmarag Co-op Housing Society Ltd ,J.B Nagar, Andheri (E), Mumbai 400 059.  
Tel : 28246567 ,Email: camodilalpamecha@gmail.com

**BEFORE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI**  
CP(IB)-4138/I&BP/2018  
Under Section 9 of Insolvency & Bankruptcy Code, 2016

*could be COST*

In the matter of

**Solaris Ceramics Pvt Ltd**

Vs.

**Nasban Import & Export Pvt Ltd.**

To,  
The Registrar,  
National Company Law Tribunal,  
6<sup>th</sup> Floor, Fountain, Mahatma Gandhi Road,  
Mumbai, Maharashtra 400 001

Dt: 03/05/2019

**Sub: Information regarding Constitution of Committee of Creditors of Nasban Import & Export Pvt Ltd.**

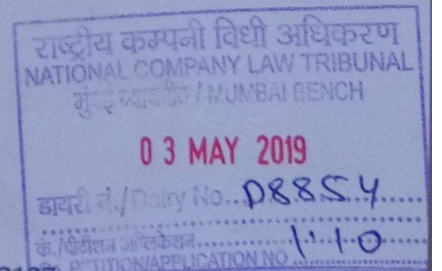
In accordance with the requirement of section 21(1) of the Insolvency and Bankruptcy Code 2016, you are requested to find attached the constitution of the Committee of Creditor in the document enclosed herewith.

Best Regards,

*Modilal Pamecha*



**Modilal Dhanraj Pamecha**  
Interim Resolution Professional  
For Nasban Import & Export Pvt Ltd.  
IP Registration No. IBBI/IPA-001/IP-P-01231/2018 -2019/12127



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Date 03/05/2019

To,  
The National Company Law Tribunal,  
Mumbai Bench,  
6th floor, Fountain, Mahatma Gandhi Road,  
Mumbai, Maharashtra 400 001.

Re.: Order of Hon'ble Mumbai Bench, NCLT dated  
09/04/2019 in matter of **Solaris Ceramics Private Limited Vs.**  
**Nasban Import and Export Private Limited. CP. (IB)-**  
**4138/I&BP/2018 dated 09/04/2019**

Subject: Report certifying constitution of Committee of  
Creditors of Nasban Import & Export Pvt Ltd ('Corporate  
Debtor')

In accordance with Section 21(1) of The Insolvency and  
Bankruptcy Code, 2016 and Regulation 17(1) of Insolvency  
and Bankruptcy Board of India (Insolvency Resolution  
Process for Corporate Person) Regulations, 2016, I hereby  
certify that the Committee of Creditors ('CoC') is  
constituted on 03/05/2019 on the basis on claims received  
from Operational Creditors pursuant to Public  
announcement dated 12/04/2019 and/or outstanding as  
per books of accounts of the Corporate Debtors. The  
composition of CoC may change subsequently as we  
receive more claims or basis of additional information from  
books maintained by Company.

Following members, being Operational creditors of Nasban  
Import & Export Pvt Ltd. shall constitute the CoC. The first  
meeting of CoC shall be held within seven days from date  
of filing of this report.



On the basis of claims received from Operational Creditors the constitution of Members of Committee of Creditors is as follows:-

Sr No	Names of the Creditors	Amount claimed (Rs)	%
1	Solaris Ceramics Private Limited	1,18,46,652	92.22%
2	Varmora Granito Private Limited	10,00,000	7.78%
	<b>Total</b>	<b>1,28,46,652</b>	<b>100%</b>

For any queries, you may reach out to me at [camodilalpamecha@gmail.com](mailto:camodilalpamecha@gmail.com)

Thanking you,

*Modilal Pamecha*



**Modilal Dhanraj Pamecha.**

Interim Resolution Professional  
Nasban Import & Export Pvt Ltd

IBBI Registration No: IBBI/IPA-001/IP-P-01231/2018 -2019/12127